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O.A.NO.600 OF 1995

ORDER DATED 12-08-2002.

Heard Shri Ganeswar Rath, Learned Counsel for the Applicant and Shri U.B.Mohapatra, Learned Additional Standing Counsel for the Union of India appearing for the Respondents.

2. It is submitted by Mr.Rath, Learned Counsel for the Applicant that the grievances of the Applicant, during the pendency of this Original Application, have already been resolved by issuance of Annexure-R/2 to the counter, wherein the services of the Applicant have already been regularised and other consequential benefits have already been granted.

3. In the aforesaid premises, the grievances of the Applicant having already been resolved, this Original Application stands dismissed (as the same has already become infructuous) without imposing any order as to costs.

4. Send copies of this order to the parties and the Counsel for both sides.

*1. Manoranjan Mohanty
12/08/2002*

(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

KNM/CM.